

SHRIMATI D K THARADEVI SIDDHARTHA Sir,
will take only one more minute

My request is that the Government should change its attitude and it must take up this programme on the commercial line

Then, my appeal to the Finance Minister is that hitherto the economic reform is confined only to industrial sector. The Government should bring economic reforms in agriculture sector, plantation sector and sericulture sector. For that, the present agriculture credit policy should be revamped and more credit allocation should be given to the agriculture sector. The Regional Rural Bank has failed in this direction. A better support and better price will definitely help our rural people to develop their economies. The current liberalization and reforms or whatever they have brought now will fail unless they touch the rural mass.

Another important thing mentioned in the Budget is establishing a new scheme under which the banking system will provide Rs 1000 crore on consortium basis to the khadi and village industries. This is a welcoming move. But in the present form, the Khadi and Village Industries Board cannot act as an instrument to bring change in village industry. It has to be restructured and revamped to bring effectiveness in implementation.

Sir, one last word of concern is that now huge foreign investment is coming to India. We must welcome it and we must encourage it. But there is an apprehension that most of the money coming to India is not through genuine investment but is hitherto clandestinely kept abroad by the Indian businessmen and that money is being re-routed back to India. This apprehension needs to be clarified by the Finance Minister.

15.32 hrs.

ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Forty-First Report

SHRI SANT RAM SINGLA (Patiala) I beg to move
"That this House do agree with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th May, 1995"

MR DEPUTY-SPEAKER The question is

"That this House do agree with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th May, 1995"

The motion was adopted

MR DEPUTY-SPEAKER Now let us go to Private Member's Legislative Business. Now let us take up the Bills for Introduction.

Shri Venkateswara D Rao - absent

Shri K Ramamurthy - absent

Shri Venkateswara D Rao - absent

Shri M V V S Murthy

15.33½ hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of section 3)

SHRI M V V S MURTHY (Visakhapatnam) I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951"

The motion was adopted

SHRI M V V S MURTHY (Visakhapatnam) I introduce the Bill

15.34 hrs.

KAZIS (AMENDMENT) BILL*

(Amendment of section 4, etc.)

SHRI SYED SHAHABUDDIN (Kishangan) I beg to move for leave to introduce a Bill further to amend the Kazis Act, 1880

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Kazis Act, 1880"

The motion was adopted

SHRI SYED SHAHABUDDIN (Kishangan) I introduce the Bill

15.34½ hrs.

ABOLITION OF BEGGING BILL*

SHRI M V V S MURTHY (Visakhapatnam) I beg to move for leave to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto